

**GOVERNMENT OF INDIA
SKILL DEVELOPMENT, ENTREPRENEURSHIP, YOUTH AFFAIRS AND SPORTS
LOK SABHA**

STARRED QUESTION NO:400
ANSWERED ON:05.08.2014
FUNCTIONING OF NSFS
Ranjan Smt. Ranjeet

Will the Minister of SKILL DEVELOPMENT, ENTREPRENEURSHIP, YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government has formulated any regulatory framework to bring transparency and accountability in the functioning of the National Sports Federations (NSFs) in the country;
- (b) if so, the details thereof;
- (c) whether irregularities, mismanagement and corruption cases have been detected/reported in such Federations;
- (d) if so, the details of such cases reported during each of the last three years and the current year, Federation-wise; and
- (e) the action taken by the Government in this regard including appointment of the National and International level players as representatives in various National Sports Bodies to eliminate such irregularities?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR SKILL DEVELOPMENT, ENTREPRENEURSHIP, YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO.400 FOR REPLY ON 05.08.2014 BY SHRIMATI RANJEET RANJAN REGARDING FUNCTIONING OF NSFs

(a) Yes, Madam.

(b) A Working Group was constituted for drafting of the National Sports Development Bill 2013 under the Chairmanship of Justice (Retd) Mukul Mudgal and was asked, among other things, to rework the draft National Sports Development Bill from both sports governance and legal angles and fine-tune/revise the same with the purpose of making it more precise and succinct and to examine the possibility of constituting separate bodies like a Sports Election Commission, a Dispute Resolution Tribunal and an Ethics Committee and suggest their powers, functions, constitution, funding provision, etc. The Working Group submitted the draft of the Bill in July 2013, which was placed in public domain inviting suggestions/ comments of general public and stakeholders. A revised draft of the Bill incorporating the feedback received on the draft Bill has also been submitted by the Working Group.

Draft Note for Cabinet was circulated for inter-ministerial consultation for seeking comments of the concerned Ministries/ Departments on the draft National Sports Development Bill. The Comments of the Indian Olympic Association in the matter are awaited. Since deliberations/examination need time, it is not possible to give a definite time frame for enactment of the Bill.

(c) & (d) A few NSFs were found to have violated the Government guidelines. Violations of age and tenure restrictions, irregularities in elections, etc. were noticed. Action has been taken against such NSFs. Archery Association of India has been de-recognized, Indian Amateur Boxing Federation was suspended & subsequently derecognized and the Amateur Athletic Federation of India was asked to hold their elections afresh, etc. Year-wise details are not maintained in this regard.

(e) In order to ensure adequate representation of sports persons in the sports bodies, the Government has issued Guidelines for inclusion of sportspersons (say 25%) with voting rights in the management of NSFs.